

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA
 GOVERNMENT OF INDIA
 CENTRAL BOARD OF DIRECT TAXES
 NEW DELHI: DATED THE 02TH JUNE: 1980.

NOTIFICATION
INCOME TAX

No.3471(F.No.187/13/80-IT(AI): In exercise of the powers conferred by Section 126 of the Income-tax Act, 1961(43 of 1961); the Central Board of Direct Taxes hereby makes the following amendments to the schedule appended to its Notification No.3085(F.No.187/35/79-IT(AI) dated 10.12.79 as amended from time to time.

The existing entries under Column 1 to 5 against Sl.No.95 shall be read as under

SCHEDULE

SL. NO.	JURISDICTION	I.T. CIRCLE	I.A.C.	C.I.T.
1	2	3	4	5
95	All new cases of undisposed returns of incomes filed voluntarily on or after 1.12.79 and all new cases thereafter discovered by external or internal survey within the civil jurisdiction of the districts Calcutta, Howrah and 24 Parganas in the State of West Bengal other than Companies, Trusts Refund cases, Salaried persons and cases assigned under section 127 of the I.T.Act, 1961. This jurisdiction will override earlier notification under section 126 in respect of West Bengal issued from time to time	Income-tax officers of survey Circle-I Calcutta	I.A.C. of Income tax who shall function as I.A.C in respect of the Calcutta I.T.Ds of Survey Circle-I	C.I.T West Bengal XIII, Calcutta

This notification shall take effect from 1.7.80.

SD/-
 (V.B.SRINIVASAN)
 SECRETARY, CENTRAL BOARD OF DIRECT TAXES.

TO
 The Manager, Govt. of India Press
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AUTHORISED FOR ISSUE

(P.N.VERMA)

ASSTT DIRECTOR OF INSPECTION(RS&P)

Nair/26.6.80

(V.B.SRINIVASAN), SECY. C.B.D.T.

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